

From:

Ambuj Nath,

Registrar General,

High Court of Jharkhand

Ranchi.

File No. XXII(6)/1/2017-18/Apptt.

Letter No. _____/Apptt.

Dated. _____

To

All the Principal District & Sessions Judges of the State of Jharkhand
including the Judicial Commissioner, Ranchi.

Sub.- (i) Induction Training Programme for newly appointed Probationary Civil Judge (Junior Division) &
(ii) Field Training Programme for newly appointed Probationary Civil Judge (Junior Division).

Sir,

In view of the request made by the Director, Judicial Academy Jharkhand, Ranchi with regard to Induction Training Programme as well as Field Training Programme for newly appointed Probationary Civil Judge (Junior Division), I am directed to request you to direct the concerned Officers (list of Officers enclosed as Group A) posted at your Judgeship to report at Judicial Academy Jharkhand, Ranchi by the evening of 25th November, 2020 for the first phase of Academic training from 26.11.2020 to 16.02.2021.

Further, you are directed to initiate the field training of the remaining Officers (other than the officers mentioned in Group A) posted at your judgeship from 26.11.2020 to 16.02.2021.

This is for information and needful.

Encl; (i) List of Officers (Group A & remaining Officers)

(ii) Training Module for Civil Judge (Jr. Dn.).

Yours faithfully,


Sd/-Ambuj Nath

Registrar General

Memo No. 3134 /Apptt.

Dated, Ranchi, the 21/11/2020

Copy forwarded to the the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter no. 3533/JAJ dated 11.10.2020, 3588/JAJ dated 17.11.2020 & 3592/JAJ dated 19.11.2020/ Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi for information / the Principal Secretary-cum Legal Remembrancer, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the C.P.C.I/c, e-Courts Project, High Court Jharkhand, Ranchi for information and getting uploaded the letter alongwith enclosures on the Court's website.


21.11.20
Registrar General

4th Induction Training Programme

List of Civil Judge (Jr. Division) to be nominated for Academic Training

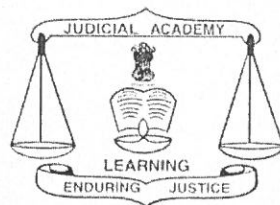
From 26/11/2020 to 16/02/2020

Group - A

Sl. No.	Name	Place of Posting
1.	Ms. Shree Priya	Jamshedpur
2.	Sri Amit Bansal	Daltonganj
3.	Ms. Dhriti Dhairya	Ranchi
4.	Ms Arpita Narayan	Hazaribagh
5.	Ms. Shivani Sharma	Hazaribagh
6.	Ms. Samar Afshan	Ranchi
7.	Ms. Juhi Kumari	Koderma
8.	Ms. Rashim Chandel	Bokaro
9.	Ms. Aishwarya Srivastava	Ranchi
10.	Mr. Ishraque Zeya Khan	Giridih
11.	Ms. Smriti Tripathi	Ramgarh
12.	Sri Pratik Ranjan	Hazaribagh
13.	Sri Shivraj Mishra	Ranchi
14.	Sri Utkarsh Jain	Jamshedpur
15.	Ms. Samirah Khan	Bokaro
16.	Ms. Shivangi Priya	Bermo at Tenughat
17.	Ms. Jyotsna Pandey	Jamshedpur
18.	Sri Abhinandan Pandey	Giridih
19.	Ms. Sakshi Srivastava	Bermo at Tenughat
20.	Ms. Nikhat Ayesha	Hazaribagh
21.	Sri Alok Ojha	Jamshedpur
22.	Ms. Sonali Singh	Ranchi
23.	Ms. Priyanka Chopra	Hazaribagh
24.	Sri Divyam Chaudhary	Godda
25.	Sri Aditya Sharma	Daltonganj
26.	Ms. Monica Srivastava	Jamshedpur
27.	Sri Prashant Kumar Verma	Koderma
28.	Sri Sumit Kumar Verma	Bermo at Tenughat
29.	Sri Abhinav Kumar	Garhwa
30.	Ms. Payal Jha	Giridih
31.	Ms. Saquib Kausar	Giridih
32.	Sri Shailendra Kumar Napit	Dumka
33.	Sri Subhash Bara	Dhanbad
34.	Ms. Rupam Smriti Topno	Bermo at Tenughat
35.	Ms. Ayesha Singh Sardar	Dhanbad
36.	Ms. Namita Minz	Jamshedpur
37.	Sri Sidhant Tigga	Dhanbad
38.	Ms. Anupriya Sanga	Giridih
39.	Sri Vijay Kumar Das	Garhwa
40.	Md. Danish Nawaz	Koderma
41.	Sri Chandan Kumar Goswami	Daltonganj
42.	Sri Abhinav Tripathi	Dhanbad
43.	Sri Amit Kumar Gupta	Sahebganj
44.	Sri Suresh Oraon	Dumka
45.	Sri Sadish Ujwal Beck	Chatra
46.	Sri Kamal Prakash	Pakur
47.	Sri Mahaboob Alam	Rajmahal

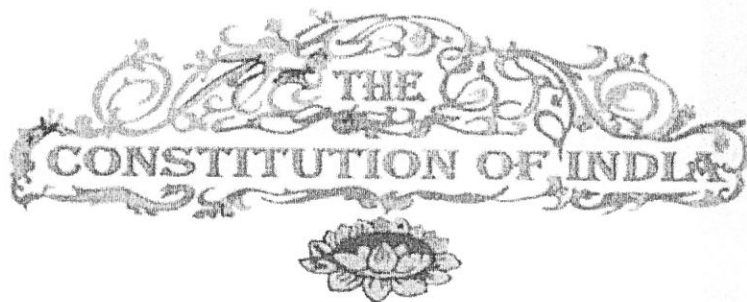
GROUP- B

S No.	Name	Place of posting
1.	Mr. Sarthak Sharma	Dumka
2.	Ms. Mansi	Giridih
3.	Mr. Abhijeet Pandey	Giridih
4.	Ms. Surabhi Dhangad	Daltonganj
5.	Ms. Divya Raghav	Dhanbad
6.	Mr. Kanishk Rathaur	Garhwa
7.	Mr. Akshay Sharma	Ranchi
8.	Mr. Mohit Chaudhary	Giridih
9.	Mr. Amit Khanna	Garhwa
10.	Ms. Divya Aswani	Dhanbad
11.	Ms. Paridhi Sharma	Bokaro
12.	Mr. Numan Khan Azam	Jamshedpur
13.	Mr. Harshit Tiwari	Garhwa
14.	Mr. Aditya	Jamshedpur
15.	Mr. Ankit Kumar Singh	Dhanbad
16.	Ms. Neha Jha	Hazaribagh
17.	Mr. Sumant Dixit	Jamshedpur
18.	Mr. Mohit	Hazaribagh
19.	Mr. Amit Akash Sinha	Bermo at Tenughat
20.	Ms. Ruby	Daltonganj
21.	Mr. Hemant Kumar Singh	Giridih
22.	Mr. Mahendra Pandit	Dhanbad
23.	Mr. Prashant Gupta	Bokaro
24.	Ms. Srishti Ghai	Ranchi
25.	Ms. Ekta Saxena	Jamshedpur
26.	Mr. Pragyesh Nigam	Dhanbad
27.	Mr. Prateek Raj	Daltonganj
28.	Ms. Pooja Pandey	Dhanbad
29.	Ms. Manya Tandon	Deoghar
30.	Mr. Prashant Singh	Jamshedpur
31.	Ms. Shradha Bhushan	Ranchi
32.	Mr. Vikash Kumar Bhagat	Jamtara
33.	Ms. Shalika Anna Herenz	Giridih
34.	Ms. Anamika Kachchap	Giridih
35.	Ms. Sumi Bina Hiro	Hazaribagh
36.	Ms. Jaya SMita Kujur	Gumla
37.	Ms. Megha Priyanka Lakra	Giridih
38.	Ms. Jenish Minz	Dhanbad
39.	Ms. Priya Kumari	Giridih
40.	Mr. Vivek Raj	Dumka
41.	Mr. Khalid Rashid Ali Ahmed	Ramgarh
42.	Ms. Anushka Jain	Dhanbad
43.	Ms. Monika Prasad	Madhupur (Deoghar)
44.	Ms. Minakshi Verma	Bokaro
45.	Ms. Sweta Soni	Bermo at Tenughat
46.	Ms. Shrishti Kumari	Dhanbad
47.	Ms. Purnima Tirkey	Hazaribagh
48.	Ms. Suchita Nidhi Tigga	Lohardaga



**FOURTH INDUCTION TRAINING MOUDLE
FOR
CIVIL JUDGE (JR. DIVISION)
2020-2021**

JUDICIAL ACADEMY JHARKHAND



PREAMBLE

WE THE PEOPLE OF INDIA,
having solemnly resolved to constitute India into a
SOVEREIGN SOCIALIST SECULAR
DEMOCRATIC REPUBLIC
and to secure to all its citizens:
JUSTICE, social, economic and political;
LIBERTY of thought, expression, belief, faith and
worship;
EQUALITY of status and of opportunity;
and to promote among them all
FRATERNITY assuring the dignity of the individual
and the unity and integrity of the Nation;
IN OUR CONSTITUENT ASSEMBLY
this twenty-sixth day of November, 1949, do
HEREBY ADOPT, ENACT AND GIVE
TO OURSELVES THIS CONSTITUTION.

TRAINING MODULE FOR NEWLY APPOINTED CIVIL JUDGES (JR. DIVISION)

Duration: One Year

Introduction

The Jharkhand Public Service Commission has declared the results of finally selected candidates. The training schedule is mentioned herein below:-

Sl. No.	Period and Venue of Training
1	12 Weeks Academic Training at Judicial Academy Jharkhand
2	12 Weeks Court Annexed Training Including Field Visits
3	8 Weeks Academic Training at Judicial Academy Jharkhand
4	2 Weeks Excursion Trip Including Visit to Courts situated Outside State, Forests & Mines
5	12 Weeks Court Annexed Training Including Village Immersion
6	5 Weeks Academic Training at Judicial Academy
7	1 Week Preparation time followed by Final Exam
8	Total Training Period 52 Weeks (12 Months)

Apart from the Academic training in the Judicial Academy, emphasis shall also be laid on physical fitness, discipline and judicial ethics. **For Physical Fitness** the training in Academy shall begin at **6.00 A.M.** in morning with a Jogging Session of 2 Kms for men and 1.5 Km for women followed by Yoga class.

The classes in the Academy will be from 10.30 A.M. till 5.00 P.M. comprising of four sessions.

- Two sessions – Substantive law, Procedural laws, Philosophy of law.
- One session – Practical work including Mock Trials, Moot Court, Order/ Judgment Writing
- One session – Computer training / Research / Assignment writing/Presentation
- Duration of each session = one hour and fifteen minutes

METHODOLOGY OF TRAINING

- I. Lectures.
- II. Writing of draft Judgments and orders.
- III. Role Playing, Mock Trials, Moot Court.
- IV. Discussions on decisions of Important Cases both at trial stage and at the Appellate stage.
- V. Actual working on Computers and understanding cyber crime modalities.
- VI. Weekly review of courses by presentations of officers/ group discussion /Interaction.

- VII. Communication skill development by holding discussions/debate on selected issues/problems.
 - VII. Visit to Jharkhand High Court, Legislative Assembly, Secretariat, SFSL, Police Stations, Jail, Revenue Courts, Registration offices to observe their actual functioning and study different types of registers being maintained there.
 - VIII. Taking to Educational excursion, Village Immersion, Mines and Jungle trips.
 - IX. Practical demonstration of various forensic tests at Forensic Laboratory including DNA tests and crime scene creation.
 - X. Practical demonstration of postmortem examination and injury report preparation.
 - XI. Holding Mock courts, Presentations by Participants, Writing Draft orders/Judgments while undergoing field training.
 - XII. Sensitization of trainees towards Victims of special natures of Crime.
- The training shall focus on the following areas;

- 1. Attitude
- 2. Ethics
- 3. Skills
- 4. Knowledge

THE SYLLABI OF ACADEMIC TRAINING AT JUDICIAL ACADEMY

(12 + 8 + 5 = 25 WEEKS)

A. ATTITUDE

- 1. Constitutional Vision of Justice
 - (a) Making of the Indian Constitution
 - (b) Constitutional Values
 - (c) Role of Judicial system in bringing about social change
 - (d) Role of District Judiciary – enabling provisions, practices, case law
- 2. Judiciary as “Guardian of Rights”
- 3. Minimizing the impact of bias
 - (a) Recognizing hidden bias
 - (b) Minimizing impact of bias on decision making
- 4. Human Rights- UN conventions, Indian Constitution, Indian statutes, Case laws.
- 5. Victim & Witness protection
- 6. Environmental law- Environmental protection Act- Air Act, Water Act, Forest Act, Wild life Act
- 7. Information Technology Act and The concept of Electronic Evidences
- 8. Law & Poverty/Distributive Justice
 - a. Impoverishment by law – poverty and development

- b. Analysis of socially beneficial legislation
 - c. Distributive Justice
- 9. Access to Justice
 - (a) Legal aid
 - (b) Access to Justice for the underprivileged- The SC and ST (Prevention of Atrocities) Act, 1989; the Gram Nyayalaya Act, 2008, The Bihar Prevention of Begging Act, 1951.
- 10. Women and Law
 - Status of women
 - Property Rights of women
 - Women in criminal law-Offenders & Victims
 - Women at workplace
- 11. Children and Law
 - (a) Status of children in India
 - (b) Rights of children under the convention on protection of Child Rights
 - (1) Survival
 - (2) Development
 - (3) Protection
 - (4) Participation
 - (c) Fundamental Rights and Directive Principles relating to children under the Constitution.
 - (d) Right and obligations towards children in family disputes.
- 12. Gender discrimination
 - a) LGBT
 - b) Discrimination against LGBT
 - c) S.377 IPC
 - d) Rights in live-in relationships
- 13. Disability
 - (a) From disabled to differently-abled
 - (b) Convention on Persons with Disabilities and right to health under the Indian constitution
 - (c) The Persons with Disabilities (Equal Opportunities, Protection of rights and full Participation) Act, 1995: Critical Issues
 - (d) The National Trust for Welfare of Persons with Autism, cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999: Critical Issues
 - (e) HIV/AIDS
- 14. Mental Health
 - (a) Mental health- An Overview

- (b) Powers and duties of Magistrates under MHA, 2017 (Mental Healthcare Act, 2017)

B. JUDICIAL ETHICS

- (a) Personality of a Judge,
- (b) Standards of Judicial Conduct;
- (c) Behavior
- 1. Bangalore Principles/Code of Conduct for Judges
 - (a) Independence
 - (b) Impartiality
 - (c) Integrity
 - (d) Propriety
 - (e) Equality
 - (f) Competence and Diligence
- 2. Canons of Judicial Ethics
- 3. CCS (Conduct) Rules
- 4. CCS (CCA) Rules
- 5. Recusal
 - (a) Desirable
 - (b) Mandatory

C. SKILLS

- 1. Leadership
 - (a) Team Building
 - (b) Leading change
 - (c) Strategies to deal with resistance
- 2. Communication Skills
 - (a) Reading
 - (b) Active listening
 - (c) Language- comprehension and expression
 - (d) Verbal and Non-verbal communication
 - (e) Writing orders
 - (f) Judgment writing
 - (g) Official correspondence
- 3. Core Judicial Skills
 - (a) Conducting of Judicial Process
 - (b) Legal research
 - (c) Legal reasoning
 - (d) Fact finding

- (e) Identification of issues
- (f) Appreciation of evidence
- (g) Decision making
- (h) Dictating, editing and correcting judgments and orders
- 4. Administrative/Management Skills
 - (a) Court Management
 - (b) Docket Management
 - (c) Case flow management
 - (d) Financial management
 - (e) Time management
 - (f) Stress management
- 5. Information & Computer Technology
 - (a) E- Courts- functioning & procedures
 - (b) Use of computer & internet in Judicial work
- 6. Personality Development
 - (a) Public speaking, elocution, English speaking, debating
 - (b) Social etiquette and manners
 - (c) Gender norms in the workplace and beyond
 - (d) Hobby development.
 - (e) Cultural activities

D. Knowledge

- 1. Constitution of India
 - (a) Preamble
 - (b) Fundamental Rights
 - (c) Directive Principles of State Policy
 - (d) Fundamental Duties
- 2. Common Law & Civil Law Systems
 - (a) Adversarial System v. Inquisitorial System
 - (b) Comparative Pre- trial Process
 - (c) Doctrine of Precedents
- 3. Structure and Classification of courts
- 4. Administrative Structure of District Courts and Administrative Responsibilities of Judicial officers
- 5. Code of Civil Procedure, 1908
 - (a) History and jurisdiction of civil courts
 - (b) Stages in a civil suit
 - (c) Jurisdiction – S. 9

- (d) Maintainability of suits – Order VII Rule 11
 - (e) Issuance and service of summons – Order V
 - (f) Pleadings- Complaint, Written Statement, Set-off and Counter Claim (Orders VI to VIII)
 - (g) CPC Amendments –time Limits, production of documents
 - (h) Parties to suits – Order I
 - (i) Institution of Suit
 - (j) Place of Suing Section 15 to 21-A
 - (k) Appearance of Parties and Consequences of Non-Appearance
 - (l) Examination of parties – Order X
 - (m) Referral to ADR – S. 89 r/w Order X- A
 - (n) Discovery and inspection – Order XI
 - (o) Interrogatories – Order XI, Rules 14 – 15
 - (p) Admissions – Order XII, Rules 2 and 2A
 - (q) Framing of Issues
 - (r) Amendment of Issues – Order XIV, Rule 5
 - (s) Powers of court to examine witnesses or documents before framing Issues – Order XIV, Rule 4
 - (t) Judgment, Decree – Preliminary and Final Order XX
 - (u) Appointment of Commissioners – Order XXVI
 - (v) Appointment of Receiver – Order XL
 - (w) Amendment applications – Order VI, Rule 17
 - (x) Summary Suits – Order XXXVII, Costs
 - (y) Bringing on Record Legal Representatives - Order XXII Rule 4
 - (z) Stay of suits – (Section 10) and Res Judicata (Section 11)
 - (za) Review – Order XLVII
 - (zb) Suits by indigents – Order XXXIII
 - (zc) Suits by or against minors and persons with unsoundness of Mind – Order XXXII
 - (zd) Injunctions – Order XXXIX
 - (ze) Execution of decrees and orders – Order XXI
 - (i) Execution of money decrees
 - (ii) Possession or occupancy of Immovable Property
 - (zf) Arrest and attachment before judgment – Order XXXVII
 - (zg) Suits by or against Government Sections 79-82 and Order XXVI
 - (zh) Inherent Powers - Section 151
6. The Limitation Act ,1963
 7. The Oaths Act, 1969

8. Minor Acts – Suits Valuation Act, 1887, Court Fees Act, 1870, Registration Act, 1908, Stamp Act, 1899
9. Specific Relief Act, 1963
10. Interpretation of Statutes
11. Rent Control legislation
12. Principles of criminal liability-Provisions of IPC
13. Inchoate Crimes
 - (a) Strict Liability
 - (b) Attempt
 - (c) Joint Liability
 - (d) Conspiracy
14. Criminal Procedure Code, 1973
 - a) Jurisdiction
 - b) Stages in a criminal trial
 - c) Registration of FIRs, powers u/s 156 (3)
 - d) Remand, monitoring, investigation
 - e) Taking cognizance r/w powers u/s 173 (8)
 - f) Procedure in summary, summons, and warrant trials and complaint cases
 - g) Procedure on first appearance of accused
 - h) Committal of cases
 - i) Joint Trials/ segregation of Trials
 - j) Framing of notice S. 251
 - k) Framing of charges
 - l) Bail and Bond, soundness of surety, acceptance of Bail Bond, S.437A
 - m) Statements u/Ss. 281 and 313
 - n) Plea bargaining
 - o) Conviction on plea of Guilt u/s 252
 - p) Recording of statements u/s 164
 - q) Inquest proceedings
 - r) Recording of dying declaration
 - s) Inquiry
 - t) Statements u/s 161 and contradictions u/s 162
 - u) Rights of accused in trial
 - v) Compoundable and non-compoundable offences
 - w) Role and rights of Victims
 - x) Maintenance u/s 125
 - y) Recording of evidence in absence of accused (sec 299)

- z) Disposal of properties (sec 451 – sec 459)
- za) Procedure for conducting T.I.P.
- zb) Procedure where accused does not understand proceedings (sec 318)
- zc) Power to proceed against persons of unsound mind.(sec 328-329)
- zd) Local inspection (sec 310)
- ze) Power to summon material witness or examine person present (sec 311)
- zf) Power to proceed against other persons appearing to be guilty of offence.(sec 319)

15. Punishment

- (i) Meaning and types
- (ii) Choosing appropriate sentence – Ss. 53 – 57 IPC
- (iii) Imprisonment –
 - a) Prison reforms
 - b) Purpose and functions
 - c) Quantum of imprisonment
 - d) Mandatory minimum sentence
 - e) Ss. 433, 433 A – Commutation of sentences
 - f) S. 428 – set off
 - g) Abuse in prison and need of supervision
 - h) Rights of accused relating to sentencing
- (iv) Fines – quantum, recovery
- (v) Compensation – S. 357, 357A and 357B, Cr PC
- (vi) Probation – Probation of Offenders Act, 1958; Ss. 360 –361 Cr PC

16. Special Laws (Criminal)

- (a) Arms Act, 1954
- (b) Drugs and Cosmetics Act, 1940
- (c) NIA Act, POCSO Act, NDPS Act – Responsibilities and Duty of JMs under Special Acts.
- (d) The Bihar Prevention of Beggary Act, 1951
- (e) Juvenile Justice Act, 2015
- (f) Domestic Violence Act, 2005
- (g) Negotiable Instruments Act, 1881 –Jurisdiction, Settlements
- (h) Motor Vehicles Act, 1988 – Sentencing, Recovery and Deposit of Fine –With Spl Reference to the 2019 amendments.
- (i) Electricity Act, 2003
- (j) Immoral Traffic (Prevention) Act, 1956
- (k) PC and PNDT Act, 1994
- (l) Indian Factories Act.

- (m) Essential Commodities Act.
 - (n) Food Safety & standard Act.
 - (o) C.L.A & U.A.P.A. Act (Unlawful Activities Prevention Act)
 - (p) Minimum Wages Act and other relevant Labour laws.
 - (q) Forest Act, Wildlife Acts and Mines and Minerals Related Acts
 - (r) Environmental laws, etc
21. Evidence Act, 1872
- a) Appreciation of Evidence
 - b) Relevancy
 - c) Admissibility
 - d) Exhibition of documents
 - e) S. 91 – Exclusion of oral evidence by documentary proof
 - f) Admissions
 - g) Confessions r/w S. 27
 - h) Presumptions
 - i) Burden of proof
 - j) Estoppel
 - k) Competence of witnesses, child witnesses
 - l) Hostile witnesses
 - m) S. 165 – power of court to put questions or order production
 - n) Forensic evidence/Medical Evidence
 - o) Electronic evidence
 - p) Expert Evidence
 - q) Examination-in-chief, Cross-examination and Re-examination
- 22) ADR
- 23) High Court Rules and Orders and Civil and Criminal Court Rules and Orders
- 24) Rules dealing with Leave, L.T.C., T.A. & Income Tax
- 25) Evaluation System – Meeting Targets whilst maintaining quality of adjudication.

The following laws / topics are also included being state specific subjects

- (I) Revenue Laws
 - (i) Revenue Law: Definition-Classification of Tenants and their Rights, Safeguard against Eviction, Enhancement and Abatement of Rent, Mode of Payment, Under Raiyat, Homestead, Privilege Land, Bhuinhars, Raiyat, Khuntkati Rights, Mundari, Khunkatidar and Korkar Rights, Historical Background of Land Administrative System of Chotanagpur with Special reference to Kolhan Area Administration.
 - (ii) Revenue Administration before Land Reforms Act 1950 with Special emphasis on Permanent Settlement.
 - (iii) Bihar Land Reforms Act 1950 – Consequence of vesting of Estates and Tenures – Rights

which have been saved from vesting provisions regarding Mines, Minerals, Hat, Bazar and Mela, Payment of Compensation.

- (iv) Khas Mahal Tenancy Settlement, Mutation with Special Emphasis on the Bihar Tenant holding (Maintenance of Records) Act 1973.
- (v) Provision for Mutation under different Laws and Appeals.
- (vi) CNT Act – Important Provisions.
- (vii) SPT Act – Important Provision, Mul Raiyat, Village Head Man, Settlement of West Land and Vacant land of Santhal Pargana, Legal Provision regarding preparation of record of Rights.
- (viii) Preparation of Khata Pustika under Maintenance of Records, Rules 1976
- (ix) Bihar Schedule Area Regulation Act 1969 – Study of the Implementation of the provision of this regulations in selected anchals.
- (x) Bihar Land Encroachment Act, 1956.
- (xi) Bihar Privileged Persons Homestead Tenancy Act and Bihar Money Lenders Act or Bihar Bhoodan Act 1954 – Acquisition of Permanent Tenancy Rights in the Homestead by Privilege Person, Fixation of Fare and equitable rend. Safeguard against aviation and restoration of Homestead.
- (xii) Glossary of Legal Revenue Terms
- (xiii) Bihar and Orissa Public Demand Recovery Act
- (xiv) Land Acquisition Act and R & R Policy
- (xv) Media Trial and Fair Reporting of Judgment by Press and Electronic Media, Social Media
- (xvi) Jharkhand Minor Mineral Concession Rules, Coal Bearing Area Act, 1957.
- (xvii) Forest and Wild Life Acts & Bihar Saw Mills Act.
- (xviii) Bihar Prevention of Defacement of Property Act, 1985
- (xix) Jharkhand Service Code and Finance Rules.
- (xx) Jharkhand Bovine (Prevention of Slaughter) Act 2005
- (xxi) Jharkhand Freedom of Religion Act & Rules, 2017

N.B. —

- I. During the first phase of academic training at Judicial Academy (12 Weeks) emphasis shall be on CPC, Cr.P.C., Evidence Act, Civil Court Rules, Criminal Court Rules, Constitution of India, ADR and Legal Services Authority Act, Juvenile Justice Act, Limitation Act, Specific Relief Act.
- II. During the second phase of academic training at Judicial Academy (8 Weeks) emphasis shall be on Substantive Laws like Contract Act, Transfer of Property Act, Panchayat Election Petition, Trade Marks and Intellectual Property Litigations, CLA and ULFA Act, Arms Act, Explosive Substance Act, Environmental Laws, Labour Laws, Land Acquisition Act, Benami Transaction Act, Sales of Goods Act, N.I. Act, Personal Laws, PC&PNDT Act etc.
- III. During the third phase of academic training at Judicial Academy (5 Weeks) emphasis shall be on Local Land and Revenue Laws including CNT Act, SPT Act, Jharkhand Schedule Area Regulation Act, 1969, Jharkhand Land Encroachment Act, Jharkhand Privilege Persons Homestead Tenancy Act, Customary Law among different tribes of Jharkhand etc.

Syllabus for the first phase of the field training at the place of posting

(Twelve Weeks)

During the 1st phase of Practical Training (Field) of twelve weeks the trainee Magistrates will sit with Chief Judicial Magistrate / Civil Judge (Sr. Division) / Judicial Magistrates/ and observe the Court Proceeding in the following manner :

A] Observing Court proceedings :

Sl. No.	Duration	Particulars
1.	Three Weeks	Sitting with Chief Judicial Magistrate / SDJM
2.	Three Weeks	Sitting with Civil Judge (Sr.Div)
3.	Three Weeks	Sitting with Judicial Magistrates
4.	Three Weeks	Sitting with Civil Judge Junior Division

B] Learning of Laws :

B. 1] Civil Manual

Sl. No.	Chapter	Particulars	Rule
1.	PART I	General Rules regarding Practice and Procedure Court and Office hours rule	1 to 12
2.	I	Pleadings, Petitions and Affidavits	13 to 41
3.	II	Processes and Process – Servers	42 to 80
		(i) Process –	
		(A) General	
		(B) Method and Proof of Service	
		(C) Additional rules relating to the service of notice of Appeal issued by the High Court	
		(D) Summons on persons in Civil and Military employ of Government, etc.	
		(E) Production of Public Documents and Records	
		(ii) Process – Servers and the Nazarat	
		(A) Process-serving establishment	
		(B) Method of recruitment and appoint of Process- Servers	
		(C) Arrangement of work	
4.	III	Adjournments	81 to 88
5.	IV	Hearing of suits and Examination of Witnesses	89 to 97
6.	V	Judgment and Decree	98 to 112
		(i) Judgment	
		(ii) Decree	

7.	VI	Execution of Decrees	113 to
	(i)	General	137
	(ii)	Attachment	
	(iii)	Sale	
	(iv)	Arrest, Imprisonment and Release	
	(v)	Execution by another Court	
8.	VII	Commission	138 to
	(i)	General	153
	(ii)	Commissions for Examination of Witnesses	
	(iii)	Commissions for Local Investigations and to examine Accounts	
9.	VIII	Suits by or against Government of Public Officers	154 to
			157
10.	IX	Appointment of Receivers	158 to
			159
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B.2] Criminal Manual

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WORK TO BE DONE ON CIVIL SIDE UNDER SUPERVISION OF PRINCIPAL DISTRICT JUDGE OR ADDITIONAL DISTRICT JUDGE OR CIVIL JUDGE (SENIOR) DIVISION AS NOMINATED BY PRINCIPAL DISTRICT JUDGE.

- (a) Framing draft Issues in
 - Suits for declaration and injunction
 - Other Civil Suits not covered under Part-I of Clause "A"
- (b) Writing of model orders on Civil Subjects given herein below. The order shall contain paragraphs of the facts in issue, arguments of both sides, reasons as far as possible at least one citation of Hon'ble Supreme Court or Hon'ble Jharkhand High Court be referred) and final order;
- (c) Section 9 (expressly and impliedly barred suit)
- (d) Section 11 (Res Judicata)
- (e) Section 16 read with Order 7 Rule 10 (Return of plaint in view of immovable property situated not within the local limits of jurisdiction of Court)
- (f) Section 20 (neither defendant is residing nor cause of action does arise in the local limits or the jurisdiction of the Court)
- (g) Section 32 read with order 16 Rule 12 (Penalty for default)
- (h) Section 46 (Precepts)
- (i) Section 51 read with Order 21 Rule 30 (execution of decree for payment of money)
- (j) Section 51 read with order 21 Rule 32 (execution in decree for specific performance for the restitution of conjugal rights)
- (k) Section 55 read with order 21 Rule 32 (Arrest and detention in executing decree of an injunction)
- (l) Section 56 (Rejection of application for arrest of woman in execution of decree for money)

WORK TO BE DONE ON CRIMINAL SIDE UNDER SUPERVISION OF SESSIONS JUDGE OR ADDITIONAL SESSIONS JUDGE OR CHIEF JUDICIAL MAGISTRATE AS NOMINATED BY SESSIONS JUDGE

- (a) Framing Charge in warrant triable cases.
- (b) Recording of statement of accused under Section 313 of Cr.P.C.
- (c) Writing of model orders on the Subject herein below :
 - (1) Remand Order
 - (2) Section 70 (Issue of warrant of arrest)
 - (3) Section 82 (Proclamation for absconding person
 - (4) Section 83 (Attachment of property of person absconding)
 - (5) Section 89 (Arrest on breach of bond for appearance)

N.B- During field training the trainee officers shall write their own shadow orders/judgments after hearing the argument and submission in course of hearing of the cases and the same shall be evaluated periodically by the concerned supervising Judge

**DURING THE FIELD TRAINING OF 1st PHASE AT DISTRICT HEADQUARTER
ALONG WITH SYLLABUS, THE FOLLOWING INSTRUCTIONS ARE GIVEN
TO THE PRINCIPAL DISTRICT JUDGES**

- For effective and efficient field training, the Academy has requested the Principal District Judge to impart and supervise the same by keeping in mind the following guidelines.
- Not to impart any judicial work to the Trainee Judge.
- To make necessary sitting arrangement for the Trainee Judges for observation of Court proceedings of Syllabus [A].
- To direct the Trainee Judges to prepare Daily Reports regarding the activities done by them during the day and to submit their reports everyday to the Principal District Judge.
- To go through the Daily Reports submitted by the Trainee Judges everyday and discuss the important points with the Trainee Judges and give them necessary guidance.
- To observe the Trainee Judges as to how they take training, read the manual and show their readiness about the judicial proceedings.
- To prepare a Weekly Confidential Report in a given format about the same in respect of each Trainee Judge and submit it to this Academy immediately after completion of a week's training.
- The emphasis on the first phase of the Practical Training (Field) is to encourage the trainee to learn both Court Rules both Civil and Criminal and also the Principal District Judge on every Sunday or Holidays shall arrange a workshop or seminar in order to test the knowledge of the trainee Judges regarding Civil Court Rules both Civil and Criminal and submit a confidential report to Director, Judicial Academy Jharkhand, to be placed before the Hon'ble Court.
- The Principal District Judge to provide trainee Judges disposed of records of 25 Civil Suits and 25 Criminal Cases during the Course of Training.
- The Trainee Judges shall go through the records (order sheets, Oral evidence, interim orders, if any, judgment of trial Court and shall prepare a note and submit the same to the Principal District Judge on the weekends for their perusal and discussions.
- The Trainee Judges shall collect all information as required in the formats (for civil and Criminal Cases) from 25 Civil Suits and 25 Criminal Cases (disposed of records) which have been provided during their field training and bring to the Judicial Academy Jharkhand during Academic Training and the data collected by the Trainee Judges shall be utilized during Academic Training.
- To entrust records of other Civil Cases as stated in Part – II (a) of Clause "A" for framing draft issues under the supervision of Principal District Judge or Additional District Judge or Senior Civil Judge as nominated.
- To direct trainee Judges to write models orders as stated in Part – II (b) of Clause "A" under the supervision of Principal District Judge or Additional District Judge or Senior Civil Judge as nominated.

- To entrust records of other Criminal cases as stated in **Part-II (a) and (b)** of Clause "B" for framing draft charge, formulating draft further statement of accused under Section 313 of Cr.P.C. under the supervision of Principal District Judge or Additional Sessions Judge or Chief Judicial Magistrate as nominated.
- To direct trainee Judges to write the model orders as stated in **Part-II (C)** of Clause "B" under the supervision of Principal District Judge or Additional District Judge or Senior Civil Judge.
- To observe each trainee Judge as to how he takes interest in training and shows his readiness to know about the Judicial Proceedings.
- To direct trainee Judges to prepare a daily report and submit to Principal District Judge.
- To go through the daily reports and interact with the trainee judges and submit the weekly confidential reports to the Academy as per prescribed form.
- The District Judge after going through the notes prepared by the trainee Judges shall submit a report about each trainee Judges to the Director, Judicial Academy Jharkhand, Ranchi for its evaluation and after evaluation the report shall be submitted to the Hon'ble Court.
- The Principal District judge shall personally monitor the progress of their field training and guide them on different topics and matters of legal importance. The Academy also requests the Principal District Judge to see that the newly recruited judicial officers perform their work accordingly to syllabus.
- The Concerned supervising Judge shall periodically evaluate the shadow orders and make necessary suggestions for improvement to the trainee officers.
- The Principal District Judge cum Chairman DLSA shall make necessary arrangements and decide the modalities of the village immersion tour involving at least one night stay and visit to various revenue courts, tribunals, Police station etc. in course of field training

Format

Sl No.	Particulars	Details/Comments
1.	Name and Designation of Trainee Judge	
2.	Period of Report	
3.	Court in which Judicial Proceeding is observed	
4.	Whether the Trainee Judge has submitted the Daily Report and shadow orders/judgments regularly ?	
5.	Whether the Trainee Judge has learnt the laws as per syllabus [B] ?	
6.	Whether the Trainee Judge has attended any activities mentioned in syllabus [C] ?	
7.	Remarks of the PDJ on following points: i) Taking of notes of the cases observed by the Trainee Judge. ii) Eagerness to know judicial proceeding. iii) Knowledge of instruction containing in Civil and Criminal Manuals. iv) General interest taken in field training by the Trainee Judge. v) Any other remarks on daily report.	
8.	Opinion of the PDJ on scrutinizing the daily report and interaction with the Trainee Judge.	

Syllabus for the IInd Phase of Field Training at the respective Place of posting

(Twelve weeks)

Observing the court Proceedings

- | | | |
|--|---|-------------|
| 1. Sitting with the Principal District Judge | - | One Week |
| 2. Sitting with the Additional District Judge | - | Two Weeks |
| 3. Sitting with the Chief Judicial Magistrate /SDJM/ JM | - | Four Weeks |
| 4. Sitting with the Civil Judge Sr.Div. | - | Three Weeks |
| 5. Observing and participating in the activities of DLSA | - | Two Weeks |

DURING THE FIELD TRAINING OF THE IInd PHASE AT DISTRICT HEADQUARTER ALONG WITH SYLLABUS, THE FOLLOWING INSTRUCTIONS ARE GIVEN TO THE PRINCIPAL DISTRICT JUDGES

1. To entrust disposed off records of Civil Cases as stated in Clause – “A”, Part-I for framing draft issues under the supervision of Principal District Judges or Additional District Judge or Senior Civil Judge as nominated;
2. To direct the trainee judges to write the model orders as stated in Clause “A” Part-II of under the supervision of Principal District Judge or Additional District Judge or Senior Civil Judge as nominated;
3. To entrust disposed off records of Criminal Cases as stated in Clause “B” Part-I (for framing of draft charge and plea and formulating draft statement of accused under Section 313 Cr.P.C. under the supervision of Principal District Judge or Additional Sessions Judge or Chief Judicial Magistrate/SDJM/Senior JM as nominated;
4. To direct the trainee Judges to write model orders as stated in Clause “B” Part – II under the supervision of Principal District Judge or Additional Sessions Judge or Chief Judicial Magistrate /SDJM/Senior JM as nominated;
5. To direct the trainee Judges to observe the Court proceedings in the first session (before recess) with Court nominated by Principal District Judge and to observe the administrative work as stated in Clause “C” in the second session (after recess) in the respective branches of the District Court and prepare the critiques on the observation made by him;
6. To instruct the concerned Court officer to entrust the relevant record for observation of administrative work as stated in Clause “C” of the syllabus;
7. To observe the trainee Judge as to how he takes interest in the training and shows his readiness to know about the judicial proceedings and administrative work;
8. To direct the trainee Judges to prepare a daily report on observation of judicial proceedings and critiques on observation of administrative work and submit to Principal District Judge;

9. To go through the daily reports and critiques. To interact with the trainee Judges and guide wherever necessary and submit the weekly confidential reports to the Academy as per prescribed form.
10. The District Judge after going through the notes prepared by the trainee Judges shall submit a report about each trainee Judges to the Director, Judicial Academy Jharkhand, Ranchi for its evaluation and after evaluation the report shall be submitted to the Hon'ble Court.
11. The Concerned supervising Judge shall periodically evaluate the shadow orders and make necessary suggestions for improvement to the trainee officers.
12. The Principal District Judge cum Chairman DLSA shall make necessary arrangements and decide the modalities of the village immersion tour involving at least a stay of one night there and visit to various revenue courts, tribunals, Police station etc. in course of field training.
13. The Principal District Judge shall have a meeting with the trainee Judges on Sundays/ Holidays and orally test them about the progress of their field training and shall guide them by delivering lectures on different topics and matters of legal importance. Further they shall also discuss with trainee Judges day to day working of the Court and various programmes and aspects connected therewith and also the administrative matters.
14. The Academy also requests the Principal District Judge to see that the newly recruited Judicial Officers perform their work according to syllabus.

Clause "A" – CIVIL WORK

WORK TO BE DONE ON CIVIL SIDE UNDER SUPERVISION OF PRINCIPAL DISTRICT JUDGE OR ADDITIONAL DISTRICT OR SENIOR CIVIL JUDGE AS NOMINATED BY PRINCIPAL DISTRICT JUDGE.

PART – I

Framing draft Issues

- i. Simple Money Suits
- ii. Rent Suits
- iii. Eviction Title Suits
- iv. Suits for declaration and injunction and
- v. Other simple Civil Suits.

PART – II

Writing draft orders

Note: Writing of model orders on the following Civil Subject:

- 1. Order below application of appointment of commissioner/receiver.
- 2. Order of substituted service of summons.
- 3. Ex-parte Order.
- 4. Order of withdrawal/compromise.
- 5. Judgment under Order 8 Rule 10
- 6. Decree on admission
- 7. Order under Sec. 10 (Stay of Suit)
- 8. Order U/s. 35 (B) (Cost for delay)
- 9. Order U/s. 148 (A) (Caveat Application)
- 10. Order under Order 1 Rule 8 & 10
- 11. Order under Order 7 Rule 10 & 10 A (return of plaint)
- 12. Order under Order 7 Rule 11 (Rejection of Plaint)
- 13. Order 7 R14 and O8 R1A
- 14. Order under Order 9 Rule 2 (Dismissal for want of process fees/plaint etc.)
- 15. Order under Order 9 Rule 3 (Dismissal for want of presence)
- 16. Order under Order 9 Rule 4 (Restoration)
- 17. Order under Order 9 Rule 7 (Setting aside of ex-parte order)

18. Order under Order 9 Rule 13 (Setting aside ex-parte judgment)
19. Order under Order 22 Rule 2 (Abatement of the suit)
20. Order under O22 R 4 (filing of WS by substituted defendants)
21. Order under Order 22 Rule 9 (Setting aside abatement)
22. Order under Order 23 Rule 1 (1) (Unconditional withdrawal of the suit)
23. Order under Order 23 Rule 1 (3) (Conditional Withdrawal with permission)
24. Order under Order 23 R 1A Transposition of plaintiff
25. Order under Order 23 Rule 3 (Compromise)
26. Order under Order 5 Rule 9 (Simultaneous service by post)
27. Order under Order 6 Rule 17 (Amendment of the plaint)
28. Order under Order 7 Rule 18 (Production of the document at belated stage)
29. Order under Order 12 (Admission/Denial of the documents)
30. Order under Order 16 Rule 6 r/w Section 30 and 32 (Summons for production of documents)
31. Order under Order 17 Order on an application for adjournment
32. Order under Order 32 (Appointment of guardian for minor defendant)
33. Order under Order 38 (Arrest and Attachment before judgment)
34. Section 58 read with Order 21 Rule 38 and 39 (Detention and release)
35. Order 21 Rule 46, 46A, 46B (Attachment of debt, share and other property belonging to garnishee)
36. Order 21 Rule 94 (Grant of Certificate to purchaser)
37. Order 8 Rule 1 (Allowing to file Written Statement after 90 days)
38. Order 11 Rule 12 (Discovery of documents)
39. Order 11 Rule 21 (Non compliance with order for discovery)
40. Order 12 Rule 2A (2) (Direction to pay cost for neglect or refusal to admit a document)
41. Order 16A Rule 7 (Commission for examination of witness in prison)
42. Section 75 (g) read with Order 26 10B, 15 (Issue commission for Ministerial work)
43. Section 80 (2) (Return the plaint for presentation after complying sub section 80 (1))
44. Section 89 (Referring the case for settlement outside the Court)
45. Order 32 Rule 12 (Application on attaining majority in suit by or against minor)
46. Order 33 Rule 9 (Withdrawal of permission to sue as an indigent person)
47. Order 39 Rule 1 & 2
48. Order 40 Receiver

Clause "B" – CRIMINAL WORK

WORK TO BE DONE ON CRIMINAL SIDE UNDER SUPERVISION OF SESSIONS JUDGE OR ADDITIONAL SESSIONS JUDGE OR CHIEF JUDICIAL MAGISTRATE AS NOMINATED BY SESSIONS JUDGE.

PART – I

- a) Framing draft Charge in warrant triable cases.
- b) Framing of draft accusation to be explained in Summons triable cases.
- c) Recording of statement of accused under Section 313 of Cr.P.C.

PART – II

Writing draft orders

Note: Writing of Model orders on the following Subject:

- 1. Bail Orders
- 2. Order under Section 91 for summons to produce documents or other things.
- 3. Order under Section 97 for search for persons wrongfully confined.
- 4. Order U/s. 155 (2) for investigation in non-cognizable offences by police.
- 5. Order U/s. 167 (1) for police remand of the accused.
- 6. Order U/s. 167 (2) for default bail of the accused.
- 7. Order U/s. 173 (8) for further investigation
- 8. Order U/s. 202 for postponement of issue of process
- 9. Order U/s. 203 for dismissal of complaint
- 10. Order U/s. 204 for issue of process
- 11. Order U/s. 205 for dispensing of personal attendance of accused.
- 12. Order U/s. 209 and 323 to commit the case to the Sessions Court
- 13. Order U/s. 206 to alter the charge
- 14. Order U/s. 239 to discharge the accused
- 15. Order U/s. 257 for withdrawal of complaint
- 16. Order U/s. 258 to stop proceedings
- 17. Order U/s. 299 (1) to record evidence in absence of absconded accused.
- 18. Order U/s. 311 to recall witness
- 19. Order U/s. 319 to proceed against other person appearing to be guilty.
- 20. Order U/s. 320 compounding of offence
- 21. Order U/s. 321 withdrawal for prosecution

22. Order U/s. 345 Procedure in certain cases of contempt
23. Order U/s. 446-A for cancellation of bond and bail bonds.
24. Order U/s. 451 for custody and disposal of property pending trial in certain cases
25. Order U/s. 468 to dismiss the case filed after lapse of limitation
26. Order U/s. 473 order of extension of period of limitation.
27. Section 159 (Power to hold investigation or preliminary inquiry)
28. Section 164 (Recording of confessions and statements)
29. Section 202 (2) (Call upon complainant to produce his witnesses)
30. Section 210 (Stay the proceeding of inquiry and call for a report)
31. Section 241 (Order of conviction on plea of guilty)
32. Section 242 (3) (Order to recall witness for further cross examination)
33. Section 256 (Order to dispense the attendance of complaint and to proceed matter against accused)
34. Section 311 (Order to issue summons as Court witness)
35. Section 317 (Separation of trial)
36. Section 329 (postpone the trial of the unsound mind accused)
37. Section 350 (order of punishment for non attending court by witness)
38. Section 357 (Final order in case of conviction for the offence under section 326 of Indian Penal Code and order of compensation)
39. Section 360 (order to release on Probation of good conduct)
40. Section 437 (5) Order for cancellation of bail and arrest)
41. Section 444 (Order to discharge the sureties)
42. Section 446 (2) Order to imprisonment in Civil Jail for want of non recovery of penalty)
43. Section 457 (Order of disposal of ornaments seized by Police)
44. Section 457 (order of disposal of vehicles seized by Police)

Clause "C" ADMINISTRATIVE WORK

PART – I CIVIL ACCOUNT

1. Verify the abstract of the Civil Register – C (i.e. Sr. No., entry number of Civil Register-C, Amount, case number, date of disposal if case is disposed of and the description of the amount i.e. amount of rent, cost etc.) till the end of December, 2008, drawn by the Nazir and submit the critique on how to dispose the amount due for payment is pending, if any i.e. amount of rent, cost, commissioner fee etc.
2. Verify the abstract of Civil Register-C, Civil Cash Book-I and Treasury Pass Book-K drawn by the Nazir till the end of December, 2008 and submit critique on, how to rectify the differences notices, if any, to the Principal District Judge.

PART – II CRIMINAL ACCOUNT

3. Verify the Accounts' registers, Criminal Cash Book-I Fine Register, Criminal Treasury Pass Book and verify and abstract of Criminal Register-C (i.e. Sr.No. entry number of Criminal Register-C, amount, case number, date of disposal if case is disposed of and description of amount i.e. amount of surety, cost etc.) at the end of December, 2008, drawn by the Nazir and submit the critique on how to dispose the amount due for payment is pending, if any, i.e. amount of surety, cost, etc.
4. Verify the abstract of criminal register-C, Criminal Cash Book-I and treasury Pass Book-K, drawn by the Nazir at the end of December, 2008 and submit the critique on how to rectify the differences noticed if any, to the Principal District Judge.

PART – III MALKHANNA

5. Read Criminal Manual Para 216 to 235
6. Observe the Procedure of receiving, returning and disposal of Malkhanna.
7. Verify the valuable malkhanna custody and submit critique on arrangement (disposed cases and pending cases), neatness, security etc. of malkhanna.
8. Verify the abstract of the pending valuable malkhanna (i.e. Serial number, malkhanna register number, criminal case number, date of disposal (if disposed), sessions case number or appeal number (if Sessions committed .appeal filed)) of the cases pending for disposal of malkhanna till the end of December, 2008, and submit the critique to Principal District Judge on work of the disposal of the valuable malkhanna.
9. Visit the malkhanna room of non valuable malkhanna, verify the abstract of the pending non valuable malkhanna (i.e. Serial number, malkhanna register number, criminal case

number, date of disposal (if disposed), sessions case number or appeal number (if Sessions committed/appeal filed)) of the cases pending for disposal of malkhanna till the end of December, 2008 and submit the critique to Principal District Judge on work of the disposal of the non valuable malkhanna.

PART – IV
ADMINISTRATIVE BRANCH

10. Verify the institution register, suit register and balance sheet of the Criminal Case and Civil Cases, prepared by the concerned officer at the end of December, 2008.
11. Verify the dormant case register, complaint box register, caveat register, F.I.R. register, Stay register, movement register, watchman book etc, and submit the critique on how the curb the fault, defect or incompleteness observed, to the Principal District Judge.

PART – V
LIBRARY

12. Visit the Library room and verify the books and registers maintained by the Librarian. Submit the critiques on arrangement, security, storage condition, neatness, binding of journals and obsolete of books, etc.

PART – VI
RECORD ROOM

13. Visit the record room, and verify the classification of the record, arrangement, preservation, storage condition and destruction of old record and submit critiques on the same.

PART – VII
COPY BRANCH

14. Visit the Copy Branch and verify the registers and account maintained for the copying and submit critiques on accuracy, pendency of work to the Principal District Judge.

PART – VIII
ESTABLISHMENT BRANCH

15. Visit the Establishment Branch and submit the critiques on working of the branch observed.

PART – IX
COURT INFORMATION SYSTEM (CIS) AND FILING SECTION

16. Visit and detailed study of CIS and Filing and registration of cases.

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All the Training Programmes will continue as per the time schedule given below :-

Date	Scheduled Time	Deliberations	Resource Person/s
	10.30 am to 11.45 am		
	11.45 am to 12.00 Noon	Tea Break	
	12.00 Noon to 01.15 pm		
	01.15 pm to 02.15 pm	Lunch	
	02.15 pm to 03.30 pm		
	03.30 pm to 03.45 pm	Tea Break	
	03.45 pm to 05.00 pm		

Combined Orientation Training Programme

1st Phase of Induction Training

Duration: 12 weeks

Deliberations on Subject :-

➤ Interactive Session

1st Week - 1st Day

- Inaugural Session
- Standards of Judicial Conduct & Behaviour
- Judicial Ethics and Accountability : Emerging Challenges

1st Week - 2nd Day

- Salient features of C.P.C with Amended Act of 1999 and 2002 along with important state amendments
- Crime and Punishment : Individual Interest versus Social Interest
- Interactive Session

1st Week - 3rd Day

- Norms of behaviour with all agencies and Litigants
- Introduction to Specific Relief Act
- Communication Skills

1st Week - 4th Day

- Motivational Class on Integrity, impartiality and reputation
- Jurisdiction of Civil Courts, Place of Issuing and Institution of Suit.
- Civil litigation at cross-roads
- Interactive Session

1st Week - 5th Day

- Forms of Prejudices and Bias Minimization
- Order V to Order VIII C.P.C.
- Introduction to ADR

1st Week - 6th Day

- General Scope of Evidence Act
- Introduction to Cr.P.C. and Powers of Court
- Submission of Weekly resume

2nd Week - 1st Day

- Spiritual and Secular foundation of the Constitution of India
- Civil Procedure Code with special reference to Orders IX - XIII.
- Recording of Evidence in Summary Cases, Summon Cases and Warrant Cases

2nd Week - 2nd Day

- Human Psychology and its relation with Judicial System
- Civil Procedure Code with special reference to Order XI and XII
- Procedure to mark exhibits of documents and materials

2nd Week - 3rd Day

- Standard of Judicial Conduct and norms of citizenship under the Constitution
- Computer Training : Making small presentations, database management system, security and typing
- Civil Procedure Code with special reference to Order XIV, XV and XX.
- Group Discussion and Presentation

2nd Week - 4th Day

- Standard of Judicial Ethics and Accountability - Maintaining Public Trust and Confidence
- Visit to RINPAS

2nd Week - 5th Day

- Civil Procedure Code with special reference to Order XX
- Civil & Criminal Court Rules of High Court of Jharkhand
- Legal Services Authority Act, 1987

2nd Week - 6th Day

- Indian Evidence Act and its relevant provisions
- Group Discussion and Presentation on week's subject or on any other legal subject
- Submission of Weekly resume

3rd Week - 1st Day

- C.P.C. in reference to Pleading (Plaint and W.S)
- Framing of Charge and Discharge
- Group Discussion and Presentation

3rd Week - 2nd Day

- Cr.P.C. Sections 200 to 204
- Communication Skills
- Judicial Accountability and neutrality

3rd Week - 3rd Day

- C.P.C. Admission, Discovery, Inspection and Interrogatories
- Civil Procedure Code with special reference to Section 26, Section 27, Orders IV, V and IX

3rd Week - 4th Day

- Motivational Class on Integrity, impartiality and reputation
- Computer training - Introduction to UBUNTU & Windows
- Use of e-journals

3rd Week - 5th Day

- Forms of Prejudices and Bias Minimization
- Limitation Act, 1963
- Civil Procedure Code with special reference to Section- 89 and Order X
- Group Discussion and Presentation on weeks subject or on any other legal subject

3rd Week - 6th Day

- Computer Communication, Internet, Web Browser, e-mail
- Libre Office writer, Libre Office Impress and Libre Office Calculator
- Ten finger Typing Skills
- Submission of Weekly resume

4th Week - 1st Day

- Philosophy of Law & Justice
- Civil Procedure Code with special reference to withdrawal, compromise under Order XXIII
- Sensitization on the rights of Marginalized Community
- Group Discussion and Presentation

4th Week - 2nd Day

- Civil procedure Code with special reference to Order XXVI and XXVIII
- Evidence Act with reference to Section 5 to 16 (Admission and Admissibility)
- Evidence Act Section 17 to 55

4th Week - 3rd Day

- Civil Procedure Code with special reference to Section - 80 read with Orders XXVII and XXIX
- Principles of Psychology
- Library reading and study of case laws from Law Journals & internet

4th Week - 4th Day

- Judicial ethics and Accountability, norms of behavior with all stake holders i.e. litigants, advocates etc
- Civil Procedure Code with special reference to Orders XXXII, XXXII A and XXXIII
- Library reading and study of case law from Law Journals & internet

4th Week - 5th Day

- Constitutional values and qualities specified in Article 51A of the Constitution
- Civil Procedure Code with special reference to Order IV, V and IX
- Civil Procedure Code with special reference to Order XXXIV and XXXV
- Group Discussion and Presentation on weeks subject or on any other legal subject

4th Week - 6th Day

- Civil Court rules, Criminal Court rules and Cr.P.C.
- Civil Procedure Code with special reference to Order XXXVIII
- Computer Training : Biometrics, Backup Tools, MS Platforms, PC Trouble shooting
- Submission of Weekly resume

5th Week - 1st Day

- Introduction to Court Management & Time Management
- Temporary and Permanent Injunction
- Computer Training : Test in Typing Skills

5th Week - 2nd Day

- Court management with special reference to Docket Control
- Court Fees Act, 1870 and Suits Valuation Act, 1887
- Library reading and study of case laws from Law Journals & internet
- Temporary and Permanent Injunction

5th Week - 3rd Day

- Court Management with special reference to Management of Adjudicatory process, list Management, Case Management.
- Jurisprudence
- Civil Procedure Code with special reference to Order XXXIX rule 1 and 2 read with rule 2A
- Library reading and study of case law from Law Journals & internet

5th Week - 4th Day

- Court Management with reference to staff control and supervision
- Fundamental Principles of Criminal Jurisprudence
- Civil Procedure Code with special reference to Order XL (Appointment of receiver)

5th Week - 5th Day

- Stress and human resource Management
- Indian Contract Act, 1872
- Civil Procedure Code with special reference to Order XXX along with relevant Provisions of Partnership Act
- Group Discussion and Presentation on week's subject or on any other legal subject

5th Week - 6th Day

- Stress Management and Time Management
- Civil Procedure Code with special reference to Order XXX along with relevant provisions of Partnership Act
- Development of Information Technology leading to Cyber Crime
- Submission of Weekly resume

6th Week - 1st Day

- Court Management for enhancing Timely Justice-Planning and Management including delay and arrears reduction,
- Indian Contract Act, 1872
- Law Journals & use of CIS

6th Week - 2nd Day

- Court Management with reference to identification of scope for use of ADR u/s 89 C.P.C.
- Specific Relief Act - Section 36 to 42
- Civil Procedure Code with special reference to Order XXI
- Library reading and study of case law from Law Journals & internet

6th Week - 3rd Day

- Development of Information Technology leading to Cyber Crime
- English Language and Communication Skills.
- Library reading

6th Week - 4th Day

- Court Management with reference to Court Accounts, Financial Rules, Maintenance of Registers, Supervision and accuracy of data and returns
- Civil Procedure Code with special reference to Order I - V.
- Civil procedure Code with special reference to Order XI & XII
- Interactive Session

6th Week - 5th Day

- Court Management with reference to Court accounts and Financial rules
- Civil Procedure Code with Special reference to Order V - VIII
- Visit to nearby Police Stations

6th Week - 6th Day

- Court Management with reference to Correspondence with Superior Courts
- Civil Procedure Code with special reference to Order XIII (Production, Impounding and return of Documents)
- Visit to nearby Police Stations

7th Week - 1st Day

- Standards of Judicial Accountability and duties
- General Discussion on Limitation Act
- Court management with reference to Government and High Court Circulars (Compendium)
- Limitation Act, 1963

7th Week - 2nd Day

- Gender Sensitization in Court Proceedings
- Indian Limitation Act, 1963
- Appreciation of Evidence

7th Week - 3rd Day

- Court Management with reference to Civil Court Manual
- Trade Marks and Intellectual Property rights
- Jurisprudence

7th Week - 4th Day

- Negotiable Instrument Act, 1881
- C.L.A. and U.A.P.A Act
- Jharkhand Bovine (Prevention of Slaughter) Act, 2005

7th Week - 5th Day

- Court Management : Enhancing quality and Responsiveness of Judging
- Recording of Confessions & Conducting T.I. parades
- Appreciation of evidence

7th Week - 6th Day

- Court Management with reference to Civil Court Manual and Case Management
- Panchayat Act
- Submission of weekly resume

8th Week - 1st Day

- Indian Evidence Act, 1872
- Discussion on adherence to the ideals of Judicial Oaths under Schedule 3 of the Constitution of India
- Plea Bargaining under the Cr.P.C.

8th Week - 2nd Day

- Court management with reference to Civil and Criminal Courts rules
- Important Constitutional Provision ensuring Independence of Judiciary :
- English Language and Communication Skills
- Group Discussion and Presentation

8th Week - 3rd Day

- Court management with reference to Civil and Criminal Courts rules
- Legal and Constitutional history of India
- Library reading and study of case law from Law Journals & internet

8th Week - 4th Day

- Indian Evidence Act, 1872
- Civil Procedure Code with special reference to Order XX (Judgement and decree)
- Important provisions relating to summary trial

8th Week - 5th Day

- A general discussion on Human rights; Child rights
- Trial of cases under the Negotiable Instruments Act, 1881
- Specific Relief Act 1963
- Group Discussion and Presentation on week's subject or on any other legal subject

8th Week - 6th Day

- Negotiable Instrument Act, 1881
- Evidence Act with reference to evidences (oral and documentary) Section 59 to 100.
- Socio-economic Offences – A general discussion
- Submission of Weekly resume

9th Week - 1st Day

- Evidence Act with reference to Section 59 to 113-A
- Environmental Laws
- Library reading and study of Case Laws.

9th Week - 2nd Day

- Evidence Act with reference to Section -101 to 114
- Evidence Act with reference to (estoppels) (Section -115 to 117)
- Group Discussion and Presentation

9th Week - 3rd Day

- Evidence Act with special reference to doctrine of estoppel
- Evidence Act with special reference to presumptions (Section 111 to 114'A')
- Writing of Model Orders and Judgments

9th Week - 4th Day

- Learning the basics of UBUNTU
- Computer training and use of e journals
- Learning Computer Skills & Use of CIS

9th Week - 5th Day

- English language and communication skills
- Civil Procedure Code
- Evidence Act, 1872
- Computer Typing / Skill Test

9th Week - 6th Day

- Bail and bonds , Soundness of surety , Acceptance of Bail bond.
- Legal Services Authorities Act, 1987
- Group Discussion and Presentation on week's subject or on any other legal Subjects
- Submissions of weekly resumes

10th Week - 1st Day

- Salient features of Indian Constitution and Preamble
- Different Stages in criminal trial.
- A glance on Criminal Procedure Code, 1973 with Amendments of 2005, 2008, 2009 and 2013.

10th Week - 2nd Day

- Constitution with reference to Rule of Law, Constitutional vision of Justice and laws inconsistent with or in derogation of Fundamental Rights.
- Registration of FIR , powers u/s 156(3), monitoring investigation.
- Criminal Procedure Code with reference to arrest and remand (Sections 41 to 60)

10th Week - 3rd Day

- Fundamental rights (Articles 12 to 18)
- Adherence to the core values of Judicial Life
- Criminal Procedure Code with reference to joint trial and segregation of trials
- Group Discussion and Presentation

10th Week - 4th Day

- Fundamental rights with reference to Articles 19 to 24
- Code of Criminal Procedure with reference to Search & Seizure and Rights of Accused in trial .
- Library reading and study of case law from Law Journals & internet

10th Week - 5th Day

- Constitution with reference to Articles 25 to 51
- Arms Act , 1959
- Explosive Substance Act, 1908
- Recording of evidence in absence of accused - Section 299 Cr. P.C.

10th Week - 6th Day

- Chapter XXVI of Cr.P.C. : Provisions as to offences affecting the administration of Justice
- Civil & Criminal Courts Rules
- Submission of Weekly resume

11th Week - 1st Day

- Constitution of India with reference to writ Jurisdiction
- Relevant provisions of Limitation Act, 1963
- Evidence Act with reference to credibility of witnesses
- A discussion on Core Judicial Values

11th Week - 2nd Day

- Code of Criminal Procedure with reference to arrest and warrant under the amended Act.
- ADR Mechanism
- Group Discussion and Presentation

11th Week - 3rd Day

- Code of Criminal Procedure with reference to Sections 41 to 60-A
- Evidentiary value of Confession, extra Judicial Confession and Disclosure Statement
- Docket exclusion and Time Management including planning for arrears reduction

11th Week - 4th Day

- Code of Criminal Procedure with reference to Processes to compel appearance and production of things Sections, 61 to 105
- Dying Declaration
- Library reading and study of case law from Law Journals & internet

11th Week - 5th Day

- Juvenile Justice (Care and Protection of Children) Act, 2015
- Bihar and Orissa Public Demand Recovery Act
- Jharkhand Freedom of Religion Act & Rules, 2017

11th Week - 6th Day

- Code of Criminal Procedure with reference to FIR. and Investigation - Sections 154 to 176
- Forest & Wild Life Acts
- Bihar Prevention of Defacement of Property Act, 1985
- Submission of Weekly resume

12th Week - 1st Day

- Code of Criminal Procedure with special emphasis on Plea Bargaining
- Jharkhand Minor Mineral concession Rules, Coal Bearing Area Act, 1957
- Group Discussion & presentation

12th Week - 2nd Day

- Code of Criminal Procedure with reference to Bail, forfeiture of bail bonds and Proceedings against surety
- Code of Criminal Procedure with reference to cognizance and conditions requisite for initiation of proceedings under Sections 190 to 199
- Indian Penal Code with reference to Abetment and Criminal Conspiracy under Sections 107 to 120B

12th Week - 3rd Day

- Code of Criminal Procedure with reference to complaints to Magistrates and commencement of proceeding under Sections 200 to 204 Cr.P.C.
- Framing of notice sec 251 Cr.P.C.
- Library reading and study of case law from Law Journals & internet

12th Week - 4th Day

- Registration Act with reference to Section 17, 48, 49, 72
- Bihar Saw Mills Act, 1990
- Immoral traffic (Prevention) Act, 1956
- Relevance of Electronic Evidence during trial

12th Week - 5th Day

- Framing of Charge - Sections 211 to 224 of Cr.P.C.
- Cr.P.C. with reference to Warrant Trial by Magistrates under Sections 238 to 250
- Principles of criminal liability.
- Inchoate crimes - Attempt, joint liability, conspiracy, strict liability

12th Week - 6th Day

- Speech of Hon'ble the Chief Justice on Completion of **1st Phase of Induction Training Course** of Civil Judge (Junior Division)

2nd Phase of Induction Training

Duration: 8 weeks

1st Week - 1st Day

- Code of Criminal Procedure with reference to Summons Trial and Summary Trial under Sections 251 to 265
- C.L.A & UAPA Act
- Relevant Provisions of Arms Act 1959

1st Week - 2nd Day

- Code of Criminal Procedure with reference to Plea Bargaining under Sections 265 'A' to 265 'L'
- Negotiable Instrument Act Sections 138 to 142
- Personal Laws

1st Week - 3rd Day

- Code of Criminal Procedure with special reference to commitment of proceeding to court of Sessions under Sections 207 to 209
- Code of Criminal Procedure with reference to Sections 273, 280, 284 to 290, 293, 294 and 299.
- Compoundable and non compoundable cases compounding of offence under Section 320 and 321

1st Week - 4th Day

- Code of Criminal Procedure with reference to Power to examine accused i.e. recording his statement under Section 313
- Probation of offenders Act, 1958
- Benami Transaction Prohibition Act, 1988

1st Week - 5th Day

- Code of Criminal Procedure with reference to disposal of properties under Sections 451 and 459

- Code of Criminal Procedure with reference to limitation for taking cognizance of certain offences under Sections 467 to 473
- Trade marks & Intellectual Property Litigations
- Sales of Goods Act

1st Week - 6th Day

- Section 311 & 319 of Cr.P.C.
- Essential Commodities Act, 1955
- General Discussion on ADR
- Submission of weekly resumes

2nd Week - 1st Day

- Visit to RIMS

2nd Week - 2nd Day

- Indian Penal Code with reference to offences affecting human body under Sections 299 to 309
- Indian Penal Code with reference to offence relating to marriage under Sections 494 to 498 'A'
- Labour Laws

2nd Week - 3rd Day

- Appreciation of evidence
- Evidence Act with reference to Medical evidence
- Evidence Act with reference to hearsay evidence and impeaching credit of witness

2nd Week - 4th Day

- Transfer of property Act, 1882
- Indian Contract Act & Sale of Goods Act
- Panchayat Election Petition
- Group Discussion and Presentation

2nd Week - 5th Day

- Competence of witness, Child witness, Hostile witness
- Examination in chief, cross examination and re-examination, Exhibiting the documents
- Exclusion of oral evidence by documentary proof
- Procedure for Conducting TIP, Recording of Statement U/s 164 Cr.P.C.

2nd Week - 6th Day

- Personal Laws
- Environmental Laws
- Group Discussion and Presentation on week's subject or on any other legal subject
- Submission of Weekly resume

3rd Week - 1st Day

- Cr.P.C. with reference to Section 318, 328-329
- Courts power to put questions or Order production u/s 165 of the Evidence Act
- Organized Crimes

3rd Week - 2nd Day

- Rights of victims
- Maintenance u/s 125 Cr.P.C.
- Arms Act, 1959
- Inquest Proceedings.

3rd Week - 3rd Day

- Meanings and types of sentences contemplated under the Indian Penal Code
- Appreciation of Evidence
- Group Discussion and Presentation

3rd Week - 4th Day

- Evidence Act with reference to Presumptions
- Imprisonment - prison reforms, purpose & functions quantum of imprisonment, mandatory minimum sentence. Commutation of Sentences Section 433, 433 A
- Library reading and study of case law from Law Journals & internet

3rd Week - 5th Day

- Set off Under Section 428 of the Cr.P.C.
- Essential Commodities Act, 1955
- Abuse in prison and need of supervision Rights
- Group Discussion and Presentation

3rd Week - 6th Day

- Marshalling of evidence in cases based on circumstantial evidence and criminal conspiracy
- The Prevention of Food Adulteration Act, 1954

- Group Discussion and Presentation on week's subject or on any other legal subject
- Submission of Weekly resume

4th Week - 1st Day

- Examination of witnesses with special reference to Section 162 Cr.P.C and 145 evidence Act
- Weights & Measurement Act
- Shops & Establishment Act
- Use and application of Section 357 & 357A of Cr.P.C.

4th Week - 2nd Day

- Evidence Act with reference to Appreciation of electronic evidence
- TADA, POTA, NIA Act, NDPS Act- Responsibilities and role of JMs.
- Electricity Act, 2003
- Indian Factories Act

4th Week - 3rd Day

- Code of Criminal Procedure with reference to complaints to Magistrates and commencement of Proceedings under Section 200 to 204
- General Discussion on Appreciation of Evidence in Criminal trials
- Group Discussion and Presentation

4th Week - 4th Day

- Media Trial and Fair Reporting of Judgment by Press and Electronic Media, Social Media
- Judgment and Order writing
- Assessment and Discussion

4th Week - 5th Day

- Forest and Wild Life Acts, Bihar Saw Mills Act.
- Bihar Prevention of Defacement of Property Act, 1985
- Group Discussion & Interactive Session

4th Week - 6th Day

- Evidence Act with reference to Section 118 to 134
- Bihar Schedule Area Regulation Act, 1969
- Group Discussion & Presentation
- Submission of weekly resume

5th Week - 1st Day

- Power to proceed against persons of unsound mind
- Visit to RINPAS

5th Week - 2nd Day

- Examination of witnesses, Chapter X of the Evidence Act

- Use & Application of Provisions of Probation of Offenders Act, 1958
- Group Discussion and Presentation

5th Week - 3rd Day

- Visit of trainee Judicial Officers to SFSL & BMC Jail Hotwar

5th Week - 4th Day

- Visit to Hon'ble Jharkhand High Court

5th Week - 5th Day

- Minimum Wages Act
- A general discussion on Section 313 Code of Criminal Procedure
- Group Discussion and Presentation on Week's Subject or on any other legal subject

5th Week - 6th Day

- Civil & Criminal court Rules
- Jharkhand Service code
- Submission of Weekly resume

6th Week - 1st Day

- Relevant Laws and Mechanism to check the Discrimination and harassment of women at work places
- Judgment & Order Writing

6th Week - 2nd Day

- Hindu Adoption and Maintenance Act, Hindu Minority and Guardianship Act.
- Indian Succession Act with special reference to probate, letters of administration and succession certificate.
- CPC - Suits by or against Government.

6th Week - 3rd Day

- Inherent powers under Section 151 C.P.C.
- The SC & ST (Prevention of Atrocities Act)
- Group Discussion and Presentation

6th Week - 4th Day

- Gram Nyayalya Act 2008
- The Bihar Prevention of Begging Act 1951
- Evidence Act with reference to Presumptions
- Library reading and study of case law from Law Journals & internet

6th Week - 5th Day

- Code of Criminal Procedure with special reference to Important amendments
- Glossary of Legal Revenue Terms and Nature of Land.
- Bihar Land Encroachment Act, 1956 and Bihar Bhoodan Act, 1954

6th Week - 6th Day

- Marshalling of evidence in cases based on circumstantial evidence and criminal conspiracy
- Prevention of Food adulteration Act, 1954
- Group Discussion and Presentation on week's subject or on any other subject
- Submission of Weekly resume

7th Week - 1st Day

- Examination of witnesses with special reference to Section 162 Cr.P.C and 145 evidence Act
- Indian Contract Act,
- Group Discussion & Presentation by Trainee Judges

7th Week - 2nd Day

- The Oaths Act, 1969
- Suits Valuation Act 1887
- Court fees Act, 1870
- Group discussion & Presentation by trainee Judges

7th Week - 3rd Day

- Rent Control Legislation
- CPC with reference to Amendment Applications
- Injunctions – Order XXXIX
- Group Discussion & Presentation by Trainee Judges

7th Week - 4th Day

- Pre-Conception and Pre-Natal Diagnostic Techniques Act, 1994
- Drugs & Cosmetics Act
- Judgment & Order Writing

7th Week - 5th Day

- Revenue Administration before Land Reforms Act, 1950
- Bihar Land Reforms Act
- Environmental Laws

7th Week - 6th Day

- Juvenile Justice (Care and Protection of Children) Act, 2015
- Visit to Juvenile Justice Board, Dumardugga

8th Week - 1st Day

- Marshaling of evidence in Section 409 IPC cases
- Appreciation of evidence in circumstantial evidence and conspiracy cases
- Paper Presentation by Trainee Judges

8th Week - 2nd Day

- General discussion on Judgment and Order writing

- Practice of Judgment and Order writing
- Assessment and Discussion

8th Week - 3rd Day

- Visit of trainee Judicial Officers to JHALSA & DLSA, Ranchi

8th Week - 4th Day

- Discussion on the Law of Succession (Hindu, Muslim and Christian)
- Discussion on Landmark Judgments on the Succession Laws

- Interactive session & Presentation by Trainee Officers

8th Week - 5th Day

- Labour Laws
- Discussion on different types of trials
- Group Discussion and Presentation on Week's Subject or on any other legal subject
- Submission of Weekly resume

8th Week - 6th Day

- Speech of Hon'ble the Chief Justice on Completion of **2nd Phase of Induction training Course** of Civil Judge (Junior Division)

3rd Phase of Induction Training

Duration: 5 weeks

1st Week - 1st Day

- General Discussion on Revenue laws
- Bihar Land Reforms Act
- Lecture on communication skill by management expert

1st Week - 2nd Day

- Revenue Administration before Land Reforms Act 1950 with Special emphasis on Permanent Settlement.
- Bihar Land Reforms Act 1950- Consequence of vesting of Estates and Tenures- Rights which have been saved from vesting provisions regarding Mines, Minerals, Hat, Bazar and Mela, Payment of Compensation.

1st Week - 3rd Day

- Discussion on the important provisions of CNT Act
- SPT Act-Important Provisions
- Presentation by Trainee Officers

1st Week - 4th Day

- Bihar Land Encroachment Act, 1956
- Bihar Schedule Area Regulation Act 1969- Study of the Implementation of the provision of this regulations in selected Anchals.

1st Week - 5th Day

- Khas Mahal Tenancy Settlement, Mutation with Special Emphasis on the Bihar Tenant holding (Maintenance of Records) Act 1973.
- Provision for Mutation under different Laws and Appeals.

1st Week - 6th Day

- Glossary of Legal Revenue Terms and Nature of Land.

- Bihar Land Encroachment Act and Bihar Privileged Persons Homestead Tenancy Act.
- Submission of weekly resume

2nd Week

- 40 Hours Mediation Training Programme

3rd Week - 1st Day

- Chotanagpur Tenancy Act
- Preparation of Khata Pustika under Maintenance of records rules, 1976
- Physical Study of record of rights, and different types of forms and revenue receipts
- Interaction and Group Discussion on Chotanagpur Tenancy Act

3rd Week - 2nd Day

- Santhal Pargana Tenancy Act
- Interaction and Group Discussion on Santhal Pargana Tenancy Act.

3rd Week - 3rd Day

- Bihar Land Reforms Act
- Practice of judgment and Order writing
- Assessment and Discussion

3rd Week - 4th Day

- Privileged Persons Homestead Tenancy Act.
- Provision for Mutation under different laws and provision for appeal.
- Organized Crimes

3rd Week - 5th Day

- General Discussion on Important Provisions of Cr.P.C. & Evidence Act
- General Discussion on Important Provisions of CPC

- 3rd Week - 6th Day**
- Preparation of Khata Pustika under Maintenance of Record Rules, 1976
 - Bihar Schedule Area regulation Act, 1969
 - Interaction and Group Discussion on Chotanagpur Tenancy Act and Santhal Pargana Tenancy Act.
 - Submission of weekly resume
- 4th Week - 1st Day**
- Provisions relating to bail under the Cr.P.C.
 - Bail & Bail Bond, Soundness of Surety, acceptance of bail bond
 - Judgment & Order Writing
- 4th Week - 2nd Day**
- Procedure on the first appearance of accused
 - Local inspection u/s 310 Cr.P.C.
 - Jharkhand Bovine (Prevention of Slaughter) Act 2005
- 4th Week - 3rd Day**
- Jharkhand Service Code
 - J.M.R.D. Act
 - Land acquisition Act and R & R policy
- 4th Week - 4th Day**
- Visit to State Legislative Assembly & Secretariat
- 4th Week - 5th Day**
- Chotanagpur Tenancy Act
 - Santhal Pargana Tenancy Act
 - Physical Study of record of rights, different types of forms and revenue receipts
- 4th Week - 6th Day**
- Glossary of Legal Revenue Terms and Nature of Land.
- Bihar Land Encroachment Act
- Bihar Privileged Persons Homestead Tenancy Act.
- Provision for Mutation under different laws and provision for appeal.
- 5th Week - 1st Day**
- Bihar Privileged Persons Homestead Tenancy Act and Bihar Money Lenders Act or Bihar Bhoodan Act 1954 – Acquisition of Permanent Tenancy Rights in the Homestead by Privilege Person, Fixation of Fare and equitable rent. Safeguard against aviation and restoration of Homestead.
 - Judgment/ Order writing on computer
- 5th Week - 2nd Day**
- Customary Laws of different tribes of Jharkhand
 - Local Land Laws
 - Presentation by Trainee Judges
- 5th Week - 3rd Day**
- Judgment & Order Writing
 - Discussion on Important Case Laws
- 5th Week - 4th Day**
- Judgment & Order Writing
 - Presentation by Trainee Judges
- 5th Week - 5th Day**
- Debate / discussion on selected issues
 - Presentation by Trainee Judges
- 5th Week - 6th Day**
- Speech / Deliberation by Hon'ble Chief Justice.

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Dress Code for Academic Training in the Judicial Academy

For Men

1. Navy Blue Coat (Single breast two button) (Raymond Sapphire quality No. 3041005384 Shade No. 9)
2. White Shirt
3. Tie (To be provided by the Academy)
4. Grey Colour Pant (Raymond Sapphire quality No. 3041005384 Shade No. 75)
5. Black Leather Shoe
6. Black or grey shocks

For Women

1. White or off White Saree & White or Black Blouse

Or

White or off white Salwar Kameez

Or

Grey Pant White shirt

2. Navy Blue Coat (Single breast two button) (Raymond Sapphire quality No. 3041005384 Shade No. 9)
3. Scarf (To be provided by the Academy).

Dress Code for Field Training

For Men

1. White Pant
2. White Shirt
3. Black Tie
4. Black Coat
5. Black Leather Shoe

For Women

1. White or off White Saree & White or Black Blouse

Or

White or off white Salwar Kameez

Or

Black Pant White Shirt

2. Black Coat
3. Black Scarf

Dress Code for Jogging and Yoga Session in the Judicial Academy for both men and women officers

- (i) White T-shirt (Adidas make Article No. BS0674) and
- (ii) Navy blue track suits (Adidas make Article No. CF1838)